

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 3614 - JK (LD) of 2025

DATED: - 27 - 03 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

**Sd/-
(Achal Sethi)**

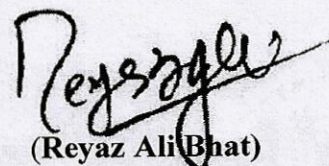
Secretary to Government

Dated: 27.03.2025

No:-LAW-OIC/03/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Assistant Legal Remembrancer



Annexure to the Government Order No. 3614 - JK (LD) of 2025 dated 27.03.2025.

S.No	Case Title	OIC
1	Case FIR No. 126/2014 of P/S Bari Brahmana, U/S 302/201/34 RPC titled State of J&K Vs Babu Ram & arr.	Sh. Pardeep Singh Sen, SDPO Bari Brahmana.
2	Case FIR No. 1/2021 of P/S ANTF Jammu offences U/S 8/20/29 NDPS Act titled UT of J&K V/S Deepak Kumar and Others.	Sh. Tanveer Ahmed Jeelani DySP ANTF Jammu.
3	Case FIR No. 89/2017 of P/S Ramban, U/S 376/506/109 RPC titled State Vs Kishori Lal & Others.	Sh. Om Prakash Sharma, DySP Hqrs Ramban.
4	Case FIR No. 155/2020 of P/S Poonch, offences U/S 306 IPC titled State of J&K Vs Urvinder Singh and Ors.	Sh. Pankaj Sudan, DySP, Hqrs Poonch.
5	Case FIR No. 01/2021 U/S 8/20/29 NDPS Act P/S Crime Branch, Jammu (ANTF) titled Deepak Kumar Vs UT of J&K.	Sh. Tanveer Ahmed Jeelani DySP ANTF Jammu.

Pardeep Singh

Jeelani